

(2018) 09 CHH CK 0389

Chhattisgarh High Court

Case No: Writ Petition No. 6434 Of 2006

Rajesh Kumar Verma

APPELLANT

Vs

Board Of Revenue, Circuit
House, Raipur And Ors

RESPONDENT

Date of Decision: Sept. 25, 2018

Hon'ble Judges: Prashant Kumar Mishra, J

Bench: Single Bench

Advocate: Keshav Dewangan, R. Tripathi

Final Decision: Disposed Of

Judgement

Prashant Kumar Mishra, J

1. Heard.

2. The issue relates to mutation of the name of respondent No.4 in the revenue record pertaining to the land bearing Khasra No.15 area 8.371

hectares, Village Palari, Tehsil Balodabazar, District Raipur.

3. Admittedly, Civil Suit No.15A/02 is pending before the Second Additional District Judge, Baloda Bazar, wherein, the issue of title shall be

adjudicated by the trial Court.

4. Needless to say, based upon the outcome of the Civil Suit, the entries in the revenue record would be corrected and the same shall have

precedence over the order passed by the Board of Revenue.

5. In the above circumstances, on account of pendency of the aforesaid civil suit, the writ petition is disposed of with observation that the impugned

order passed by the Board of revenue shall remain subject to final order passed by the trial Court in Civil Suit No.15A/02.

6. The trial Court at Baloda Bazar is directed to decided the civil suit between the parties within a period of 3 months from today.
7. A copy of this order be sent forthwith to the trial Court at Baloda Bazar.
8. The Additional Registrar (Judicial) shall also inform the trial Court about this order.